

MINUTES OF THE MEETING No. 36/11 dated 8.12.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Shaish Kumar, IA, DIPP
3. Shri P.P Srivastava, Dy. IA (Deptt. Of C&PC (Chem.Div))
4. Shri S.K Aggarwal, Asstt. Dir. DC (MSME)
5. Smt. Sobha, Spices Board
6. Shri V.V. Sadasivan, Spices Board
7. Shri S.S Sah, Dy. DGFT
8. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.35/11 for confirmation and confirmed and adopted the same without any change.

Case No M-233 NC No.36/11 Dated 8.12.10	M/ s Automark Technologies (I) Pvt. Ltd, F.No.01/83/50/882/AM10/DES-IV RLA F.No.50/24/40/0010/AM10 Lic. No.5010000227 dated 5.1.2010
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 8.12.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Thermoplastic Road Marking Material (White) (containing 20% Solid Resin & 20% Glass Beads)	100 MT

Import Item

S.No.	Description of Item	Quantity
1.	Resin Hydrocarbon Resin or Rosin Ester Gum	20 MT
2.	Glass Beads for Road Marking	20 MT
3.	Titanium Dioxide Rutile Grade	8 MT

Note:-However, applicant should account for 8 MT of Titanium Dioxide Rutile Grade in the Export product at the time of redemption of the licence.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-234	M/ s Piply Textiles & Chemicals (P) Ltd, Mumbai
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NC No.36/11 Dated 8.12.10	F.No.01/83/50/346/AM07/DES-IV RLA F.No.03/95/40/333/AM07 Lic.No.0310387538 dated 29.6.2006
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 8.12.2010, the Committee was informed of the fact that they have not imported item No.4 of the import list i.e. Emulsion Paint Grade, the Committee decided to regularized as per following Norms:-

Export Item

S.No.	Description of Item	Quantity
1.	Ist Grade Primer Paint (containing min. 40% Titanium Dioxide)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Titanium Dioxide (Rutile Grade)	0.4 Kg
2.	Alkyd Resin (70% Soya Based)	0.30 Kg
3.	White Spirit	0.13 Kg

Export Item

S.No.	Description of Item	Quantity
1.	Emulsion Paint (containing Min. 50% Titanium Dioxide)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Titanium Dioxide (Rutile Grade)	0.5 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-235 NC No.36/11 Dated 8.12.10	M/ s Devharsh Infotech (P) Ltd, Mumbai F.No.01/83/50/717/AM10/DES-IV RLA F.No.03/94/40/478/AM10 Lic.No.0310538823 dated 22.9.2009
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 8.12.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Thermal Coated paper, self copy paper, printed in roll forms or sheet form 50 GSM to 150 GSM	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Thermal coated paper in jumbo rolls (Size 200 mm up to 800 mm) of Rel. GSM	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-236 NC No.36/11 Dated 8.12.10	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.1) 01/83/50/203/AM08/DES-IV RLA No.10/24/40/0004/AM09 2) 01/83/50/338/AM10/DES-IV RLA F.No.10/24/40/130/AM10 3) 01/83/50/1145/AM07/DES-IV RLA F.No.10/24/40/0116/AM07
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) dated 8.12.2010, the Committee decided to amend the description of Export Item to read as under:-

Export Item

S.No.	M.No. & date Lic.No. & Date	From	To
1.	9/83 dt. 6.6.2007 1010026332 dt. 26.4.2007	Direct Reduction Reforming Catalyst (Type: 11-9-05 RR) Containing 11.5% Nickel	Direct Reduction Reforming Catalyst (Type: 11-9-05 RWH) Containing 11.5% Nickel
2.	41/83 dt.16.1.2008 1010027062 dt. 3.8.2007	Direct Reduction Reforming Catalyst (Type: 11-9-05 RR) Containing 11.5% Nickel	Direct Reduction Reforming Catalyst (Type: 11-9-05 RWH) Containing 11.5% Nickel
3.	14/83 dt. 11.7.2007 1010025394 dt. 18.1.2007	Direct Reduction Reforming Catalyst (Type: 11-9-05 RR) Containing 11.5% Nickel	Direct Reduction Reforming Catalyst (Type: 11-9-05 RWH) Containing 11.5% Nickel

The quantity and other description mentioned in the minutes will remain the same as per their respective ALC Meeting.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER

: 36/83-ALC1/2010 **MEETING DATE** : 08.12.2010

1	Case No.: 958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A fax has been sent to firm giving PH on 8.12.2010. A letter was issued on 29.11.2010. But the firm did not turn up. Accordingly the case may be re-listed on 5.1.2011			

2	Case No.: 511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A fax has been sent to firm giving PH on 8.12.2010. A letter was issued on 29.11.2010. But the firm did not turn up. Accordingly the case may be re-listed on 5.1.2011			

3	Case No.: 538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A fax has been sent to firm giving PH on 8.12.2010. A letter was issued on 29.11.2010. But the firm did not turn up. Accordingly the case may be re-listed on 5.1.2011			

4	Case No.: 539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A fax has been sent to firm giving PH on 8.12.2010. A letter was issued on 29.11.2010. But the firm did not turn up. Accordingly the case may be re-listed on 5.1.2011			

5	Case No.:5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNT/01/09-10 dt. 25.11.2010 stating that the weighted average yield comes to 5.40% whereas the firm has applied at 6% yield, the Committee decided to approve the case at 6% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Turmeric	5.23 MT	Turmeric	87.20 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

6	Case No.:6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.1.2011.			

7	Case No.:7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.1.2011.			

8	Case No.:8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.1.2011.			

9	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.1.2011.			

10	Case No.:18/53/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/01005/AM10/	RLA File :11/24/040/00026/AM10/	Lic.No/Date:1110021657 25.01.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to write a letter to VVO&F for want of comments. A letter issued on 25.10.2010. Accordingly the case may be re-listed on 5.1.2011			

11	Case No.:23/53/83-ALC1/2009		Party Name:HOSLEY INDIA PRIVATE LIMITED		Meet No/Date:36/83-ALC1/2010 08.12.2010		Status :Case Approved	
	HQ File :01/83/050/01010/AM10/		RLA File :05/23/040/00180/AM10/		Lic.No/Date:0510258423 12.02.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of DC(MSME) vide their U.O.No.23(3)/2009-Chem dated 15.11.2010, the Committee decided to approve the case with 2% wastage as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Wax Candles (Palm)		1 Kg	Palm Wax (EPIWAX B3988 W)		1.020 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

12	Case No.:2/53/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED		Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved								
	HQ File :01/83/050/00989/AM10/	RLA File :10/24/040/00137/AM10/		Lic.No/Date:1010037743 18.03.2010	Defer Date:								
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/02/09-10 dt. 25.11.2010 stating that the weighted average yield comes to 15.48% whereas the firm has applied at 11.72 % yield, the Committee decided to approve the case at 15.48% yield as under:-												
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Oleoresin Black Pepper</td><td>19.48 MT</td><td>Light Black Pepper (Light Berries)</td><td>125.80 MT</td></tr></table>					Item of Export	Qty	Item of Import	Qty	Oleoresin Black Pepper	19.48 MT	Light Black Pepper (Light Berries)	125.80 MT
	Item of Export	Qty	Item of Import	Qty									
Oleoresin Black Pepper	19.48 MT	Light Black Pepper (Light Berries)	125.80 MT										
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.													

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Case No.:1/4/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
HQ File :01/83/050/00057/AM11/	RLA File :05/24/040/00358/AM10/	Lic.No/Date:0510262352 13.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 8.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Rubberized Cork Sheets/Blocks/Frames/Rolls Strips etc. made of Cork & Rubber (Containing Cork between 35.61% to 37.69%)	1 Kg	Granulated Cork (0.5 to 2.00 MM Standard)	0.403 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

14	Case No.:8/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case deferred
	HQ File :01/83/050/00064/AM11/	RLA File :09/24/040/00019/AM11/	Lic.No/Date:0910041730 20.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.1.2011.			

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Case No.:9/4/83-ALC1/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved																																							
HQ File :01/83/050/00065/AM11/	RLA File :05/24/040/00531/AM10/	Lic.No/Date:0510262669 20.04.2010	Defer Date:																																							
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 8.12.2010, the Committee decided to approve the case as under:- <u>Export Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Asbestos Free Disc Brake Pads</td><td>1 Kg</td></tr></table> <u>Import Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Mineral Wool</td><td>1.10 kg/Kg content in export</td></tr><tr><td>2.</td><td>Steel Wool</td><td>- do -</td></tr><tr><td>3.</td><td>Armid Fibre</td><td>- do -</td></tr><tr><td>4.</td><td>Phenol Formal Dehyde Resin</td><td>- do -</td></tr><tr><td>5.</td><td>NBR Powder</td><td>- do -</td></tr><tr><td>6.</td><td>Water Paints/Bonding Adhesives</td><td>Upto 2% of FOB value</td></tr><tr><td>7.</td><td>Rel. Metal Sulphides of Antimony/Lead/Molybdenum/Copper Mixture, Rel. Metal Powder/Fibre/Chips of Copper/Brass/Bronze</td><td>1.10 Kg /Kg content in export</td></tr><tr><td>8.</td><td>Graphite</td><td>- do -</td></tr><tr><td>9.</td><td>HR Sheets/Colls/Plates</td><td>- do -</td></tr><tr><td>10.</td><td>Rel. Fillers(Namely Barium Sulphate/Calcium Carbonate/Calcium Hydroxide) Rel. Pigments</td><td>- do -</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				S.No.	Description of Item	Quantity	1.	Asbestos Free Disc Brake Pads	1 Kg	S.No.	Description of Item	Quantity	1.	Mineral Wool	1.10 kg/Kg content in export	2.	Steel Wool	- do -	3.	Armid Fibre	- do -	4.	Phenol Formal Dehyde Resin	- do -	5.	NBR Powder	- do -	6.	Water Paints/Bonding Adhesives	Upto 2% of FOB value	7.	Rel. Metal Sulphides of Antimony/Lead/Molybdenum/Copper Mixture, Rel. Metal Powder/Fibre/Chips of Copper/Brass/Bronze	1.10 Kg /Kg content in export	8.	Graphite	- do -	9.	HR Sheets/Colls/Plates	- do -	10.	Rel. Fillers(Namely Barium Sulphate/Calcium Carbonate/Calcium Hydroxide) Rel. Pigments	- do -
S.No.	Description of Item	Quantity																																								
1.	Asbestos Free Disc Brake Pads	1 Kg																																								
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Case No.:4/8/83-ALC1/2010	Party Name:P.S. PRESS SERVICES PVT LTD	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
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16	HQ File :01/83/050/00117/AM11/	RLA File :05/24/040/00057/AM11/	Lic.No/Date:0510264439 17.05.2010	Defer Date:06.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.10.2010 issued by this office. Accordingly the case may be re-listed on 5.1.2011..				

17	Case No.:5/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00118/AM11/	RLA File :03/94/040/00145/AM11/	Lic.No/Date:0310574852 18.05.2010	Defer Date:06.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Reminder issued on 31.12.2010. Accordingly the case may be re-listed on 5.1.2011..				

18	Case No.:6/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00119/AM11/	RLA File :03/94/040/00133/AM11/	Lic.No/Date:0310574924 18.05.2010	Defer Date:06.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Reminder issued on 31.12.2010. Accordingly the case may be re-listed on 5.1.2011..				

Case No.:1/28/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
HQ File :01/83/050/00477/AM11/	RLA File :03/95/040/00160/AM11/	Lic.No/Date:0310576567 31.05.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 8.12.2010, the Committee decided to approve the case as under:-			
<u>1) Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Cyan Offset Ink (Pigment content 17+/-2% and Solid Resin 37+/-2%)	1 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Pigment Flushes Cyan (Dispensed in Non Aqueous Media) for Printing Ink (30+/-2% Pigment and 36%+/-2% Solid Resin	0.580 Kg	
2.	Varnishes (oil Soluble Phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.3050 kg	
3.	Microcrystalline wax compound	0.0300 Kg	
4.	Coxi-Oxiretardar	0.010 Kg	
5.	PTFE Wax Compound containing 61%+/-1% PTFE Wax and 33%+/-1% Refined Linseed Oil	0.0100 Kg	

6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0950 Kg
7.	Ink Cartridges (R1.11) 2 Kg capacity	As per packing policy
8.	Pistons for Ink Cartridges (R1.11)	- do -
9.	Ink Cartridge (R2) Natural Colour complete with US- Stand cap and piston 3.5 Kg capacity	- do -

2) Export Item

S.No.	Description of Item	Quantity
1.	Magenta Offset Ink (Pigment content 18+/-2% and Solid Resin 36+/-2%)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Pigment Flushes Magenta (Dispensed in Non Aqueous Media) for Printing Ink (27+/-2% Pigment and 35%+/-2% Solid Resin	0.650 Kg
2.	Varnishes (oil Soluble Phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.2550 Kg
3.	Microcrystalline wax compound	0.0300 Kg
4.	Coxi-Oxiretardar	0.010 Kg
5.	PTFE Wax Compound containing 61%+/-1% PTFE Wax and 33%+/-1% Refined Linseed Oil	0.0100 Kg
6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0750 Kg
7.	Ink Cartridges (R1.11) 2 Kg capacity	As per packing policy
8.	Pistons for Ink Cartridges (R1.11)	- do -
9.	Ink Cartridge (R2) Natural Colour complete with US- Stand cap and piston 3.5 Kg capacity	- do -

3) Export Item

S.No.	Description of Item	Quantity
1.	Yellow Offset Ink (Pigment content 16+/-2% and Solid Resin 43+/-2%)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Pigment Flushes Yellow (Dispensed in Non Aqueous Media) for Printing Ink (25+/-2% Pigment and 40%+/-2% Solid Resin	0.620 Kg
2.	Varnishes (oil Soluble Phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.3100 Kg
3.	Microcrystalline wax compound	0.0300 Kg

4.	Coxi-Oxiretardar	0.010 Kg
5.	PTFE Wax Compound containing 61%+/-1% PTFE Wax and 33%+/-1% Refined Linseed Oil	0.010 Kg
6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0500 Kg
7.	Ink Cartridges (R1.11) 2 Kg capacity	As per packing policy
8.	Pistons for Ink Cartridges (R1.11)	- do -
9.	Ink Cartridge (R2) Natural Colour complete with US- Stand cap and piston 3.5 Kg capacity	- do -

4) Export Item

S.No.	Description of Item	Quantity
1.	Black Offset Ink (Pigment content 19+/-2% and Solid Resin 47+/-2%)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Carbon Black	0.187 Kg
2.	Alkali Blue Flush (Solid content 40%+/-2%, Pigment content 40%+/-2%)	0.040 Kg
3.	PE Wax	0.060 Kg
4.	Varnishes (oil Soluble Phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%)	0.330 Kg
5.	Linseed Oil	0.050 Kg
6.	PTFE Wax Compound containing 61%+/-1% PTFE Wax and 33%+/-1% Refined Linseed Oil	0.010 Kg
7.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0630 Kg
8.	Alkyd Resin namely Soya Long Oil Alkyd Resin of 70% oil length having solid content 100%	0.2900 Kg
9.	Ink Cartridges (R1.11) 2 Kg capacity	As per Packing Policy
10.	Pistons for Ink Cartridges (R1.11)	- do -
11.	Ink Cartridge (R2) Natural Color complete with US-Stand cap and piston 3.5 Kg capacity	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	Case No.: 1/12/83-ALC1/2010	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status: deferred
	HQ File :01/83/050/00176/AM11/	RLA File :05/24/040/00546/AM10/	Lic.No/Date:0510265842 10.06.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Reminder issued on 25.10.2010. Accordingly the case may be re-listed on 5.1.2011..			

21	Case No.:3/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00178/AM11/	RLA File :02/24/040/00036/AM11/	Lic.No/Date:0210143233 10.06.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.10.2010 issued by this office. Reminder issued on 31.12.2010. Accordingly the case may be re-listed on 5.1.2011..			

22	Case No.:4/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00179/AM11/	RLA File :02/24/040/00037/AM11/	Lic.No/Date:0210143235 10.06.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.10.2010 issued by this office. Reminder issued on 31.12.2010. Accordingly the case may be re-listed on 5.1.2011..			

23	Case No.:10/12/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00185/AM11/	RLA File :05/24/040/00099/AM11/	Lic.No/Date:0510266017 14.06.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.12.2010 issued by this office. Accordingly the case may be re-listed on 5.1.2011			

24	Case No.:11/12/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
	HQ File :01/83/050/00186/AM11/	RLA File :03/95/040/00182/AM11/	Lic.No/Date:0310578750 14.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/64/2010/Ch.II dated 29.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Di-isodecyl Phenyl Phosphite	1 Kg	1. Phosphorous Trichloride 2. Isodecyl Alcohol (Iso Decanol) 3. Phenol	0.328 Kg 0.734 Kg 0.238 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.:12/12/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00187/AM11/	RLA File :10/24/040/00019/AM11/	Lic.No/Date:1010039058 15.06.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.1.2011.			

26	Case No.:3/16/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00270/AM11/	RLA File :03/95/040/00572/AM10/	Lic.No/Date:0310582347 07.07.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010. The Committee decided to send the application to P Div. and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 5.1.2010.			

27	Case No.:4/16/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00271/AM11/	RLA File :02/24/040/00044/AM11/	Lic.No/Date:0210144758 09.07.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.1.2011.			

28	Case No.:5/28/83-ALC1/2010	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00481/AM11/	RLA File :03/95/040/00291/AM11/	Lic.No/Date:0310584523 22.07.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and send the application to Deptt. of C&PC(Chem.Div.). The copy of the application was handed over to Shri Jasbir Singh in the meeting No.36/11 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 5.1.2011.			

29	Case No.:2/28/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00478/AM11/	RLA File :03/94/040/00328/AM11/	Lic.No/Date:0310585036 26.07.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 11.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 5.1.2010.			

30	Case No.:5/20/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
	HQ File :01/83/050/00322/AM11/	RLA File :03/95/040/00809/AM10/	Lic.No/Date:0310586299 06.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/122/2004/Ch.II dated 15.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Violet 23 Dispersion having Pigment content of 35%+/-1% (Drucron Violet WF R-11/WF E3)	1 Kg	1. Carbazole 2. Di-Ethyl Sulphate 3. Sodium Sulphide 4. Sulphur 5. Potassium Hydroxide	0.469 Kg 0.525 Kg 0.350 Kg 0.245 Kg 0.455 Kg

		6. Methanol	0.700 Kg
		7. Benzene Sulphonyl Chloride	0.160 Kg
		8. Chloranil	0.220 Kg
		9. Styrene Acrylic Resin	0.090 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:6/20/83-ALC1/2010	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00323/AM11/	RLA File :03/94/040/00409/AM11/	Lic.No/Date:0310586381 06.08.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 5.1.2010.			

32	Case No.:7/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00324/AM11/	RLA File :09/24/040/00174/AM11/	Lic.No/Date:0910043028 10.08.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2010 by Deptt. of C&PC (Chem.Div.). Reminder issued on 31.12.2010. Accordingly the case may be re-listed on 5.1.2011..			

33	Case No.:8/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00325/AM11/	RLA File :09/24/040/00173/AM11/	Lic.No/Date:0910043029 10.08.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2010 by Deptt. of C&PC (Chem.Div.). Reminder issued on 31.12.2010. Accordingly the case may be re-listed on 5.1.2011..			

34	Case No.:12/20/83-ALC1/2010	Party Name:SYNERGY BIO SYNTHESIS PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00329/AM11/	RLA File :05/24/040/00163/AM11/	Lic.No/Date:0510270206 10.08.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and send the application to DC(MSME). The copy of the application was handed over to DC(MSME) Shri S.K Aggarwal in the meeting No.36/11 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 5.1.2011.			

35	Case No.:13/20/83-ALC1/2010	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00330/AM11/	RLA File :34/24/040/00084/AM11/	Lic.No/Date:3410027669 11.08.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/O C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.1.2011.			

36	Case No.:2/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00409/AM11/	RLA File :10/24/040/00045/AM11/	Lic.No/Date:1010039980 03.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.1.2011.			

37	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.1.2011.			

38	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.1.2011.			

39	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.1.2011.			

40	Case No.:7/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00414/AM11/	RLA File :03/94/040/00510/AM11/	Lic.No/Date:0310590893 03.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 8.12.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Material balance between import and export on the basis of pigment and solid resin content in export A letter has been issued on 31.12.2010. Accordingly the case may be re-listed on 5.1.2011.			

	Case No.:8/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:36/83-ALC1/2010	Status:Case
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41			08.12.2010	Deferred
	HQ File :01/83/050/00415/AM11/	RLA File :03/94/040/00506/AM11/	Lic.No/Date:0310590894 03.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 8.12.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Material balance between import and export on the basis of pigment and solid resin content in export A letter has been issued on 31.12.2010. Accordingly the case may be re-listed on 5.1.2011.			

42	Case No.:9/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00416/AM11/	RLA File :05/24/040/00211/AM11/	Lic.No/Date:0510272161 06.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.1.2011			

43	Case No.:10/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00417/AM11/	RLA File :05/24/040/00212/AM11/	Lic.No/Date:0510272165 06.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.12.2010 . Accordingly the case may be relisted on 5.1.2011			

44	Case No.:11/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00418/AM11/	RLA File :05/24/040/00213/AM11/	Lic.No/Date:0510272172 06.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.12.2010.. Accordingly the case may be relisted on 5.1.2011			

45	Case No.:12/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00419/AM11/	RLA File :05/24/040/00215/AM11/	Lic.No/Date:0510272179 06.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.12.2010.. Accordingly the case may be relisted on 5.1.2011			

46	Case No.:13/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00420/AM11/	RLA File :05/24/040/00216/AM11/	Lic.No/Date:0510272183	Defer

40		06.09.2010	Date:06.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.12.2010. Accordingly the case may be relisted on 5.1.2011			

47	Case No.:14/24/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
	HQ File :01/83/050/00421/AM11/	RLA File :03/95/040/00404/AM11/	Lic.No/Date:0310591044 06.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/88/2004/Ch.II dated 6.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	YAPOX RA 101 – 4-Octyl-N (4-octylphenyl) benzenamine	1 Kg	1. Diphenylamine	0.405 Kg
			2. Di-Isobutylene	0.680 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

48	Case No.:15/24/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
	HQ File :01/83/050/00422/AM11/	RLA File :03/95/040/00407/AM11/	Lic.No/Date:0310591056 06.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/88/2004/Ch.II dated 6.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	YAPOX RA 103 – Benzenamine, 4-(1-methyl-1-phenylethyl)-N-Phenyl	1 Kg	Diphenyl Amine	0.464 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

49	Case No.:16/24/83-ALC1/2010	Party Name:VIJA YASRI ORGANICS LTD	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Transferred to Different Section
	HQ File :01/83/050/00423/AM11/	RLA File :09/24/040/00214/AM11/	Lic.No/Date:0910043388 07.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma			

	Case No.:19/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
	HQ File :01/83/050/00426/AM11/	RLA File :17/24/040/00057/AM10/	Lic.No/Date:1710003500 09.09.2010	Defer Date:

50

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/33/2010/Ch.II dated 6.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Blend of sodium salt of Phenol Sulfonic Acid Formaldehyde Condensate 88% Minimum	1 Kg	1. Phenol 2. Caustic Soda Lye 3. Adipic Acid	0.376 Kg 0.364 Kg 0.110 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:20/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
HQ File :01/83/050/00427/AM11/	RLA File :17/24/040/00058/AM10/	Lic.No/Date:1710003501 09.09.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/33/2010/Ch.II dated 31.5.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Blend of Phenol Sulfonic Acid, sodium salt (36-37%) and Basic Chromium Sulfate (62-63%) (Venatan RCS, Ventan RCS Blasé, Ventan RCS pure Emartan HN)	1 Kg	1. Phenol 2. Caustic Soda Lye 47% 3. Basic Chromium Sulphate	0.164 Kg 0.311 Kg 0.630 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

52

Case No.:21/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
HQ File :01/83/050/00428/AM11/	RLA File :17/24/040/00002/AM11/	Lic.No/Date:1710003502 09.09.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/33/2010/Ch.II dated 6.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Blend of sodium salt of Phenol Sulfonic Acid Formaldehyde Condensate 46% Minimum and Melamine Formaldehyde Condensate 23%	1 Kg	1. Phenol 2. Melamine 3. Caustic Soda Lye	0.210 Kg 0.035 Kg 0.185 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:22/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
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53

HQ File :01/83/050/00429/AM11/	RLA File :17/24/040/00003/AM11/	Lic.No/Date:1710003503 09.09.2010	Defer Date:								
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/33/2010/Ch.II dated 6.12.2010, the Committee decided to approve the case as under:-											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Blend of sodium salt of Phenol Sulfonic Acid 58.5% Minimum and Sodium Salt of Adipic Acid 36.5%</td><td>1 Kg</td><td>1. Phenol 2. Caustic Soda Lye (50%) 3. Adipic Acid</td><td>0.240 Kg 0.430 Kg 0.250 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Blend of sodium salt of Phenol Sulfonic Acid 58.5% Minimum and Sodium Salt of Adipic Acid 36.5%	1 Kg	1. Phenol 2. Caustic Soda Lye (50%) 3. Adipic Acid	0.240 Kg 0.430 Kg 0.250 Kg	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
Export Item	Qty.	Import Item	Qty.								
Blend of sodium salt of Phenol Sulfonic Acid 58.5% Minimum and Sodium Salt of Adipic Acid 36.5%	1 Kg	1. Phenol 2. Caustic Soda Lye (50%) 3. Adipic Acid	0.240 Kg 0.430 Kg 0.250 Kg								

54	Case No.:23/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,		Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
	HQ File :01/83/050/00430/AM11/	RLA File :17/24/040/00013/AM11/		Lic.No/Date:1710003504 09.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/33/2010/Ch.II dated 12.8.2010, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Blend of Dicyandiamide Formaldehyde Resin + Sodium Ligno Sulfonate (Dispersant) + Talc Powder (VENTAN DRS) (Light brown powder) Containing: Dicyandiamide Formaldehyde Resin : 42% Sodium Lignosulphonate 38%	1 Kg	1. Dicyandiamide 2. Sodium Lignosulphonate	0.243 Kg 0.389 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

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Case No.:24/24/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
HQ File :01/83/050/00431/AM11/	RLA File :04/24/040/00130/AM11/	Lic.No/Date:0410117066 09.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.7/265/09-TSW/ dated 26.11.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Solder Paste OM 338 T SAC 405 T3. (Combination of Paste flux-11.6% with Tin Alloy Powder – 89.4% consisting of Tin 95.5%, Silver 4% and Copper 0.5%)	1 Kg	1. Tin Alloy Powder SAC 405 T 3 (Tin Alloy Powder with the combination of Tin 95.5%, Silver 4% and Copper 0.5%) 2. Paste FluxOM 338T Paste Flux-OM 338T)	0.8938 Kg 0.1162 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:25/24/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved																
HQ File :01/83/050/00432/AM11/	RLA File :03/94/040/00485/AM11/	Lic.No/Date:0310591704 09.09.2010	Defer Date:																
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/46/2010/Ch.I dated 8.12.2010, the Committee decided to approve the case as under:-																			
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>TEKNOLITE ALS (Nickel Intermediate) (Sodium allyl sulfonate 40%)</td><td>1 Kg</td><td>1. Sodium Sulphite 2. Allyl Chloride</td><td>0.240 Kg 0.156 Kg</td></tr><tr><td>TEKNOLYTE 85 F (Nickel Intermediate) (1-(2-Hydroxy-3 Sulfo propyl) Pyridinium Hydroxide)</td><td>1 Kg</td><td>1. Pyridine 2. Sodium Meta Bi Sulphite 3. Epichlorohydrin</td><td>0.330 Kg 0.440 Kg 0.434 Kg</td></tr><tr><td>METCHEM BOZ (Nickel Intermediate) (Containing 99% of Butynediol)</td><td>1 Kg</td><td>Butynediol</td><td>0.990 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	TEKNOLITE ALS (Nickel Intermediate) (Sodium allyl sulfonate 40%)	1 Kg	1. Sodium Sulphite 2. Allyl Chloride	0.240 Kg 0.156 Kg	TEKNOLYTE 85 F (Nickel Intermediate) (1-(2-Hydroxy-3 Sulfo propyl) Pyridinium Hydroxide)	1 Kg	1. Pyridine 2. Sodium Meta Bi Sulphite 3. Epichlorohydrin	0.330 Kg 0.440 Kg 0.434 Kg	METCHEM BOZ (Nickel Intermediate) (Containing 99% of Butynediol)	1 Kg	Butynediol	0.990 Kg			
Export Item	Qty.	Import Item	Qty.																
TEKNOLITE ALS (Nickel Intermediate) (Sodium allyl sulfonate 40%)	1 Kg	1. Sodium Sulphite 2. Allyl Chloride	0.240 Kg 0.156 Kg																
TEKNOLYTE 85 F (Nickel Intermediate) (1-(2-Hydroxy-3 Sulfo propyl) Pyridinium Hydroxide)	1 Kg	1. Pyridine 2. Sodium Meta Bi Sulphite 3. Epichlorohydrin	0.330 Kg 0.440 Kg 0.434 Kg																
METCHEM BOZ (Nickel Intermediate) (Containing 99% of Butynediol)	1 Kg	Butynediol	0.990 Kg																
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																			

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Case No.:26/24/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
HQ File :01/83/050/00433/AM11/	RLA File :03/94/040/00531/AM11/	Lic.No/Date:0310591708 09.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/46/2010/Ch.I dated 6.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
TEKNOBRITE CZ 2320 (Containing 7.2% of Niacin & 4.2% of Epichlorohydrin)	1 Kg	1. Niacin 2. Epichlorohydrin 3. Lugaivan G 35 (Polyethylenimine)	0.072 Kg 0.042 Kg 0.0056 Kg
TEKNOBRITE CZ 1365 (Containing 9.7% of Niacin, 9% of Epichlorohydrin, 1% of Lugaivan G 35 (Polyethylenimine), 2.1% of Imidazole)	1 Kg	1. Niacin 2. Epichlorohydrin 3. Lugaivan G 35 (Polyethylenimine) 4. Imidazole (Glyoxalinle 1,3-Diazole)	0.097 Kg 0.090 Kg 0.010 Kg 0.021 Kg
KEMSHINE 465 (Containing 9.8% of Niacin, 8.5% of Epichlorohydrin, 1.2% of Lugaivan G 35 (Polyethylenimine) 2% of Imidazole)	1 Kg	1. Niacin 2. Epichlorohydrin 3. Lugaivan G 35 (Polyethylenimine) 4. Imidazole (Glyoxalinle 1,3-Diazole)	0.098 Kg 0.085 Kg 0.012 Kg 0.020 Kg
ZINCASHINE 52 ADDITIVE (Containing 7.5% of Niacin, 4.5% of	1 Kg	1. Niacin 2. Epichlorohydrin	0.075 Kg 0.045 Kg

	Epichlorohydrin and 1.4% of Sodium Bisulphite)		3. Lugaivan G 35 (Polyethylenimine) 4. Sodium Bi sulphite	0.005 Kg 0.014 Kg
	TEKNOBRITE CZ 1320 (Cyanide Zinc Salt) (Containing 14.7% of Niacin, 8.6% of Epichlorohydrin & 1% of Imidazole)	1 Kg	1. Niacin 2. Epichlorohydrin 3. Lugaivan G 35 (Polyethylenimine) 4. Imidazole	0.147 Kg 0.086 Kg 0.0075 Kg 0.010 Kg
	TEKNOBRITE CZ 4220 (Cyanide Zinc Salt) Containing 14.7% of Niacin, 8.6% of Epichlorohydrin & 1% of Imidazole)	1 Kg	1. Niacin 2. Epichlorohydrin 3. Lugaivan G 35 (Polyethylenimine) 4. Imidazole (Glyoxalinle 1,3-Diazole)	0.147 Kg 0.086 Kg 0.008 Kg 0.010 Kg
	TEKNOBRITE CZ 3000 (Zinc Brightner) Containing 13.5% of Niacin, 7.5% of Epichlorohydrin and 1% of Imidazole)	1 Kg	1. Niacin 2. Epichlorohydrin 3. Lugaivan G 35 (Polyethylenimine) 4. Imidazole	0.135 Kg 0.075 Kg 0.0068 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

58	Case No.:7/28/83-ALC1/2010	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
	HQ File :01/83/050/00483/AM11/	RLA File :03/95/040/00453/AM11/	Lic.No/Date:0310594198 28.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. As per written recommendation of Technical Authority (DIPP) vide their U.O.No.Nil dated 8.12.2010, the Committee decided to ratify the case, as applied for with 5% wastage. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

59	Case No.:9/28/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00485/AM11/	RLA File :09/70/040/00086/AM11/	Lic.No/Date:0910043712 29.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.1.2011			

60	Case No.:10/28/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00486/AM11/	RLA File :09/70/040/00032/AM11/	Lic.No/Date:0910043717 29.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.1.2011			

61	Case No.:15/28/83-ALC1/2010	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
	HQ File :01/83/050/00491/AM11/	RLA File :03/94/040/00595/AM11/	Lic.No/Date:0310594432 29.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) vide their U.O.No.14010/6/2004/Ch.II dated 6.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Tridecyl Ether Sulphate 30% liquid	1 Kg	Iso Tridecyl. Alcohol 20 moles	0.288 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:8/28/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00484/AM11/	RLA File :10/24/040/00057/AM11/	Lic.No/Date:1010040364 30.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 5.1.2011.			

63	Case No.:11/28/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00487/AM11/	RLA File :08/24/040/00023/AM11/	Lic.No/Date:0810092686 30.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.1.2011			

64	Case No.:14/28/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00490/AM11/	RLA File :10/24/040/00030/AM11/	Lic.No/Date:1010040371 30.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.1.2011			

65	Case No.:16/28/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00492/AM11/	RLA File :09/24/040/00269/AM11/	Lic.No/Date:0910043758 30.09.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.1.2011			

66	Case No.:17/28/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00493/AM11/	RLA File :17/24/040/00026/AM10/	Lic.No/Date:1710003518 01.10.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.1.2011			

67	Case No.:18/28/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00494/AM11/	RLA File :17/24/040/00056/AM10/	Lic.No/Date:1710003519 01.10.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.1.2011			

68	Case No.:1/32/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Approved
	HQ File :01/83/050/00574/AM11/	RLA File :03/94/040/00674/AM11/		Lic.No/Date:0310599263 28.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Depтт. Of C&PC(Chem.Div) vide their U.O.No.14010/50/2006/Ch.II dated 2.12.2009, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Lubricity Improver Trade Name – SR 2008 (Containing 80% Oleic Acid 20% Aromatic Solvent (C10-C20)	1 Kg	As Approved by NC	- do -	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

69	Case No.:1/36/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00653/AM11/	RLA File :03/95/040/00619/AM11/	Lic.No/Date:0310603001 25.11.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.1.2011			

70	Case No.:2/36/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:36/83-ALC1/2010 08.12.2010	Status:Case Deferred
	HQ File :01/83/050/00654/AM11/	RLA File :03/95/040/00663/AM11/	Lic.No/Date:0310603012 25.11.2010	Defer Date:06.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.1.2011			

Date:23.12.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer